

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHREE SAI INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Sai Industries Private Limited
2.	Date of incorporation of corporate debtor	11/07/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27300MH1995PTC090450
5.	Address of the registered office and principal office (if any) of corporate debtor	127-A Masjid Bunderdarukhana Reay Road Mumbai MH 400010
6.	Insolvency commencement date in respect of corporate debtor	20 th December, 2019 being the date of delivery of order by NCLT, Mumbai and the date of communication by NCLT
7.	Estimated date of closure of insolvency resolution process	17 th June, 2020 being 180 days from 20 th December, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinodkumar Pukhraj Ambavat IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002 vinod.ambavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Areion Resolution & Turnaround Private Limited D-511, 5th Floor, Kanakia Zillion, Junction of LBS Road & CST Road, BKC Annexe, Kurla (West) Mumbai Mumbai City MH 400070 irp.ssipl@gmail.com
11.	Last date for submission of claims	January 04 th , 2020 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Sai Industries Private Limited** on **December 20th, 2019**.



The creditors of Shree Sai Industries Private Limited are hereby called upon to submit their claims with proof on or before **January 04th, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vinod Kumar Ambavat

Mr Vinod Kumar Ambavat
IBBI/PA-001/IP-P00420/2017-18/10743
Interim Resolution Professional
in the matter of Shree Sai Industries Private Limited

Date: December 22nd, 2019
Place: Mumbai